

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No.127(ND)11

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE COMPANY: Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Mr. Palash Agarwal, Advocate Mr. Rahul Ahuja, Advocate		
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	For the Respondent (s)	: Counsel for the Respondent		
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ORDER


Ld. Counsel for the Respondent submits that he shall be filing the affidavit during the course of the day giving details of the payment made till date. According to him, he is not in default. Let the same be verified by the Petitioner.

Counter affidavit, if any, be filed.

It is submitted by the Ld. Counsel for the Respondent that one of the cheques of March 2017, though tendered, has not been presented by the Petitioner.

Should that be the case, cheque be returned, upon which the Respondent shall make the payment. To come up for confirmation of the aforesaid facts.


(Lekh Raj Singh)



Be listed for final arguments on 26th March, 2018. The Respondent is directed to ensure up-to-date payment, failing which the defence of the Respondent is liable to be struck off.

-S-d-1

(S. K. Mohapatra)
Member (T)

-S-d-1

(Ina Malhotra)
Member (J)